

100
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No. 1961/95

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SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL : GUWAHATI BENCH : GUWAHATI

ORIGINAL APPLN. NO. 196 OF 1995

TRANSFER APPLN. NO. OF 1995

CONT EMPT APPLN. NO. OF 1995 (IN)

REVIEW APPLN. NO. OF 1995 (IN)

MISC. PETITION NO. OF 1995 (IN)

NO.)

NO.)

NO.)

..... Senapati Bhowmik .. APPLICANT(S)

-VS-

..... M.O. RESPONDENT(S)

For the Applicant(s) ... Mr. B.K. Sharma

Mr. K. Bhattacharya

Mr.

Mr.

For the Respondent(s) ... Mr. A.K. Choudhury
Add. Case

OFFICE NOTE	DATE	ORDER
<p>This application is in form and within time S. F. of Registration deposited vide IPO/BD No. 327248 Dated 13/9/95</p> <p><i>Sharma</i> 13/9 13/9</p>		

(contd. to Page No. 2)

QA/TA/CP/RA/MP No. of 19

OFFICE NOTE	DATE	ORDER

CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH, GUWAHATI

ORIGINAL APPLICATION NO. 196 OF 1995.

S. Bhuyan

APPLICANT(S)

-VS-

Union of India & C. S.

RESPONDENT(S)

For the Applicant(s) ... Mr. B.K. Sharma
Mr. S.C. Biswas
Mr. K. Bhattacharyya.

For the Respondents: Mr. A.K. Choudhury, Addl.C.G.S.C.

OFFICE NOTE DATE ORDER

14-9-95

Mr. B.K. Sharma for the applicant.
Mr. A.K. Choudhury Addl.C.G.S.C. for
respondents on notice.

Leave ^{to} join in single application granted. In view of pending O.A. No. 168 of 1995 application admitted. Respondents to file written statement on or before 13-11-95. Pending further order the operation of the order containing letters dated 26-7-95 and 31-7-95 is hereby stayed. Liberty to respondents to file show cause and seek modification ^{if so advised}. Returnable on 13-11-95.

Adjourned to 13-11-95.

Replies are invited
& come v.w. 4406-8
d. 16.10.95 to R. 2-4.

6A

lm

W.C.
Vice-Chairman

6a
Member

2

O.A.NO. 196/95.

14.11.95 Mr B.K.Sharma for the applicant.

Mr A.K.Choudhury, Addl. & G.S.C for the respondents.

At the request of learned Addl. C.G.S.C time granted for written statement.

Adjourned for orders to
8.1.1996.

60
Member

hll
Vice-Chairman

pg

TM
1996

(M)
O.A.NO.196/1995

8-1-96

Mr. B.K. Sharma for the applicant.
Mr. A.K. Addl.C.G.S.C. for the respondents.
Adjourned for orders to 19-2-96.
Liberty to file counter.


Member


Vice-Chairman

1m

16.2.96
WTS submitted
in Repondts



196/95 (u)
O.A. No.

19-2-96

Mr. S. Sharma for the applicant
Mr. A. K. Choudhury, Adal. C. G. S. C. for
the respondents. To be listed for
hearing on 25-4-96.

60
Member


Vice-Chairman

lm

5
O.A.No. 196/95

25.4.96

Mr A.K. Choudhury, learned Addl. C.G.S.C. is present.

Mr S. Sarma is present for Mr B.K. Sharma, learned counsel for the applicant.

Written statement has been filed. O.A. ready for hearing.

List for hearing on 7.6.96.

6/6
Member

nkm

10
O.A. No. 196/95

7.6.96

Mr. K. Bhattacharjee for the applicants.

Mr. A.K. Choudhury, Addl. C.G.S.C. for the respondents.

Hearing adjourned to 25.6.96.

Member (J)

Member (A)

trd

25-6-96

Learned counsel Mr. K. Bhattacharjee for the applicant, Mr. A.K. Choudhury Addl. C.G.S.C. for the respondents.

List for hearing on 5-7-96 before Single Bench.

pg

Member

100
X
O.A.No. 196/95

5.7.96 Mr K.Bhattacharjee for the applicant.
Mr A.K.Choudhury,Addl.C.G.S.C for the
respondents.
Submission
Arguments of both the counsel heard
and concluded. Judgment reserved.

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Member

pg

OFFICE NOTES

DATE

COURT'S ORDER

12.7.96 Mr.A.K.Choudhury, learned Addl.C.G.S.C. present and informs that Mr. K.Bhattacharjee has some personal difficulties today and requests for listing the matter in next week.

List on 17.7.96 for hearing ('For being spoken to').


Member

trd

17.7.96

Learned counsel Mr. K.S. Bhattacharjee for the applicants and learned Addl. C.G.S.C., Mr A.K. Choudhury for the respondents.

In the course of submission during the hearing of this O.A., learned counsel Mr. Bhattacharjee appearing for the applicants in the O.A. had placed reliance among others on the following orders of the Guwahati Bench of the Central Administrative Tribunal in support of his contention that Special Compensatory (Remote Locality) Allowance is admissible simultaneously with the Field Service Concession to the civilian employees working under the Military Engineering Service:

- 1) Order dated 29.3.1994 in O.A.No.48(G)/89 - D.B. Sonar and others -vs- Union of India.
- 2) Order dated 30.8.1994 in O.A.No.174/93 - Satish Ch Omar -vs- Union of India.

After the hearing was over it was noticed that the order dated 25.4.1996 passed by the Hon'ble Supreme Court in SLP. (CC No.1821) (in Union of India and others -vs- D.B. Sonar and others) arising from order dated 17.11.1995 of Guwahati Bench in R.A.No.3/95 in O.A.No.48(G)/89 had been received. This order could not be discussed during the course of hearing. Hence in order to give opportunity to the both the sides the O.A. has been placed for being spoken to.

After hearing the counsel for the parties it is ordered that the judgment in the O.A. already heard will be delivered after receipt of the final order from the Hon'ble Supreme Court in the above mentioned SLP, namely, Union of India and others -vs- D.B. Sonar and others.

Copy of the order may be furnished to the counsel for the parties.

25.6.97

None present. List for hearing on 6.8.97.

62
Member

10
nkm

68-97 Adjudicte 20-8-97
3/85

20-8-97

Heard Mr.K.Bhattacharjee for the applicant and Mr.A.K.Choudhury, learned Addl.C.G.S.C. for the respondents.

Counsel of both sides have completed their submissions. Hearing concluded. Judgment reserved.

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Member

pg

10.9.97

Judgment and order pronounced.
Application is disposed of in terms of the direction contained in the order. No order as to costs.

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Member

pg

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Date of Order : This the 10th Day of September, 1997.

Shri G.L.Sanglyine, Administrative Member.

O.A.No. 168 of 1995.

Sri Tikendrajit Brahma & 23 others . . . Applicants
- Versus -
Union of India & Ors. . . . Respondents

O.A.No. 183 of 1995.

Sri Gangadhar Kalita & 18 others . . . Applicants
- Versus -
Union of India & Ors. . . . Respondents

O.A.No. 184 of 1995

Sri Baikuntha Das & 14 others . . . Applicants
- Versus -
Union of India & Ors. . . . Respondents

O.A.No. 185 of 1995.

Sri P.R.Rajak & 11 others . . . Applicants
- Versus -
Union of India & Ors. . . . Respondents

O.A.No. 186 of 1995.

Sri K.K.Choudhury & 26 others . . . Applicants
- Versus -
Union of India & Ors. . . . Respondents

O.A.No. 187 of 1995.

Sri Tapeswar Singh & 16 others . . . Applicants
- Versus -
Union of India & Ors. . . . Respondents

O.A.No. 188 of 1995.

Sri Prem Kumar Baishya & 23 others . . . Applicants
- Versus -
Union of India & Ors. . . . Respondents

O.A.No. 189 of 1995.

Sri Mahendra Kumar Das & 21 others . . . Applicants
- Versus -
Union of India & Ors. . . . Respondents

O.A. NO. 190 of 1995.

Sri Narendra Pandey & 27 others.

• • • Applicants

- Vs -

1. Union of India
represented by the Secretary to
the Govt. of India, Ministry of
Defence (Engineer-in-chief Branch)
Army Head Quarters, New Delhi.

2. The Chief Engineer
Eastern Command, Headquarter, Calcutta.

3. Garrison Engineer.
859 Engineer Works Section
C/O 99 A.P.O.

4. Controller of Defence Accounts,
Gauhati.

• • • Respondents

O.A. NO. 191 of 1995.

Sri Rajat Kanti Dey & 24 others

• • • Applicants.

- Versus -

1. Union of India

2. The Chief Engineer,
Eastern Command,
H.Q. Calcutta.

3. Garrison Engineer,
859 Engineer Works Section,
C/O 99 A.P.O.

4. Controller of Defence Accounts,
Gauhati.

• • • Respondents.

O.A. NO. 192 of 1995.

Sri Jugal Das & 24 others

• • • Applicants

- Versus -

1. Union of India

2. The Chief Engineer,
Eastern Command H.Q.
Calcutta.

3. Garrison Engineer,
859 Engineer Works Section
C/O 99 A.P.O.

4. Controller of Defence Accounts,
Gauhati.

• • • Respondents

O.A. NO. 193 of 1995.

Sri Ananda Ch. Sarma & 22 others

• • • Applicants

- Versus -

1. Union of India

2. The Chief Engineer,
Eastern Command, H.Q.
Calcutta.

3. Garrison Engineer,
859 Engineer Works Section
C/O 99 A.P.O.

• • • Respondents

O.A.No. 194 of 1995

Sri Anil Ch. Sarkar & 23 others Applicants.

- Versus -

1. Union of India
2. The Chief Engineer,
Eastern Command H.Q.
Calcutta.
3. Garrison Engineer,
859 Engineer Works Section,
C/O 99 A.P.O.
4. Controller of Defence Accounts
Gauhati. Respondents.

O.A.No. 195 of 1995.

William Smith & 21 others Applicants.

- Versus -

1. Union of India
2. The Chief Engineer,
Eastern Command H.Q.
Calcutta.
3. Garrison Engineer,
859 Engineer Works Section
C/O 99 A.P.O.
4. Controller of Defence Accounts,
Gauhati Respondents

O.A. No. 196 of 1995.

Sri Someswar Bhuyan & 24 others Applicants

- Versus -

1. Union of India
2. The Chief Engineer,
Eastern Command H.Q.
Calcutta.
3. Garrison Engineer,
859 Engineer Works Section C/O 99 A.P.O.
4. Controller of Defence Accounts.
Gauhati.

O.A.No. 197 of 1995.

Sri C.K.Janardhar & 24 others Applicant

- Versus -

Union of India & Others Respondents

2. The Chief Engineer,
Eastern Command H.Q., Calcutta.
3. Garrison Engineer,
859 Engineer Works Section C/O 99 A.P.O.
4. Controller of Defence Accounts
Gauhati. Respondents

Advocates for all the applicants : Sri B.K.Sharma &
K.Bhattacharjee

Advocate for all the respondents : Sri A.K.Choudhury,
Addl.C.G.S.C.

G.L.SANGLYINE, ADMINISTRATIVE MEMBER,

The applicants in the above mentioned 16 (sixteen) Original Applications are employees under the Military Engineering Service and posted in various places in the State of Arunachal Pradesh. Permission to submit combined applications had been granted. Facts and law involved in these applications are same and therefore, for the sake of convenience the Original Applications are disposed of by this common order.

2. The Special Compensatory (Remote Locality)

Allowance was paid to the Defence Civilian employees posted in the NEWLY DEFINED FIELD AREAS and MODIFIED FIELD AREAS with effect from 1.4.1993 vide Ministry of Defence No.8/37269/AG/PS-3(a)/165/D (Pay/Services) dated 31.1.1995 as follows :

"i) Defence civilian employees serving in the newly defined field areas will continue to be extended the concession enumerated in Annexure 'C' to Govt letter No.A/02586/AG/PS 3(a)/97-5/D (Pay/Services) dt 25 Jan '64. Defence civilians employees serving in Newly Defined Field Areas will continue to be extended the concessions enumerated in Appendix 'B' to Govt letter No. AP 25762/AG/PS 3(a)/146-S/2/D(Pay/Services) dt 2nd March 1968.

ii) In addition to above, the Defence civilians employees serving in the newly defined Field Areas and Modified field areas will be entitled to payment of Special Compensatory (Remote Locality) Allowance and other allowances as admissible to defence civilians as per the existing instructions issued by this Ministry from time to time."

The date of effect of the above order was substituted by corrigendum No.B/37269/AG/PS-3(a)/1862/D(Pay)/Services) dated 12.9.1995 as below :

"These orders will come into force w.e.f the date of issue of this letter

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contd...
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namely w.e.f. 31.1.95. In other words, no recovery will be made on account of concessions like free rations/free single accommodation etc. already availed of by Defence Civilians as part of Field Service Concessions from 1.4.93 to 31.1.95. Similarly, no payment on account of SDA/SCA/SCA(RL) will also be made from 1.4.93 to 30.1.95."

Further amendment had been made to the letter dated 31.1.1995 above vide Ministry of Defence letter No.B/37269/AG/PS-3(a)/7800D(Pay/Services) dated 17.4.1995 insofar as it relates to employees posted in the Newly Defined Field Areas and newly defined Modified Field Areas as below :

"The Defence Civilian employees, serving in the newly defined modified Field areas, will continue to be entitled to the Special Compensatory (Remote Locality) Allowance and other allowance as admissible to defence Civilians, as hitherto, under existing instructions issued by this Ministry from time to time. However, in respect of Defence Civilians employees in the newly defined Field Areas, Special Compensatory (Remote Locality) Allowance and other allowances are not concurrently admissible alongwith Field Service Concessions."

3. Heard Mr K.Bhattacharjee, learned counsel for the applicants in each Original Application and Mr A.K. Choudhury, learned Addl.C.G.S.C for the respondents. The applicants are Defence civilian employees posted in various places in Arunachal Pradesh and according to the respondents, the applicants were enjoying Field Service Concessions facilities (FSC for short), namely, Free Ration, Free Single accommodation etc. provided by the respondents. Therefore, in terms of the aforesaid letter dated 17.4.1995 they are not entitled to the payment of Special Compensatory (Remote Locality) Allowance, SCA, for short, in addition to FSC. Accordingly the amount of SCA(RL) paid for the period from 1.4.1993 to 31.1.1995 was not

admissible to them and was ordered to be recovered.

Learned counsel Mr K.Bhattacharjee submitted that the contention of the respondents is not sustainable. In S.C. Omar vs. Garrison Engineer (1995) 30 ATC 763, the Tribunal had held that SCA^(RL) is admissible in addition to FSC. In many other cases such as O.A.No.124 and 125 of 1995 etc. Defence civilian employees posted in Nagaland the Tribunal had allowed payment of SCA. Further, in Union of India & Others vs. B.Prasad, B.S.O and others, 1997 SCC (L&S) 1055, the Hon'ble Supreme Court had held that upto 17.4.1995 Special Duty Allowance and Field Area Special Compensatory (Remote Locality) Allowance are admissible together. Thus the applicants are entitled to payment of SCA^(RL).

4. The cause of action arose out of the order No.Pay/01 dated 26.7.1995 issued by CDA, Gwahati, that is Controller of Defence Accounts, Gauhati and the order dated 31.7.95 issued by the Accounts Officer of the Area Accounts Office, Shillong. A tussle was going on between the administrative authorities of the respondents 1 to 3 in one hand and the Audit and Accounts authorities on the other over the question of payment of SCA^(RL) alongwith FSC. The CDA, Gwahati wrote in his No.Pay/01 dated 26.7.95 :

"In view of pending clarification regarding application of provisions of Min of Defence letter dt.31-1-95 and 17-4-95 payment on account of SCA(RL) for the period 1-4-93 onwards already made is irregular and unauthorised and requiring recovery in lumpsum from the ensuing pay bills without any consideration and intimated to this. AO Shillong has already been instructed to effect recovery in lump-sum.

contd... 7

17.4.1995 in the certain Area of Arunachal Pradesh have been classified both Field and Modified Field Area as well. Please intimate specific authority classifying your office location in Modified field Area. If located in modified field area, facility of FSC may be stopped forthwith and recovery if any from 1-2-95 on account of cost of Free Ration/Single accommodation may be effected before allowing SCA(RL).

In future advice of your AAO CE on financial matter may invariable be accepted to avoid any complication which has arisen now."

The Accounts Officer, Shillong followed it up as below:

"The recoveries may please be effected from the concerned indirecd involved in the following bills to comply will be directive of the CDA Guwahati.

- 1) 01/Cash/30 dt. 29-5-95.
- 2) 01/Cash/31 dt. 29-5-95.
- 3) 02/Cash/73 dt. 27-5-95.
- 4) 03/Cash/51 dt 17-5-95
- 5) 05/Cash/19 dt. 26-5-95
- 6) 01/Cash/71 dt.30-6-95

The sy pay bill bearing voucher No.01/Cash/69 dt. 29-5-95 on account of payment of SCA(RL) is returned unpassed for the reason stated above."

Operation of the above two orders have been stayed by the Tribunal at admission of the present original applications.

5. The decision of the Tribunal in S.C.Omar(Supra) was based on the its decision in D.B.Sonar and others.

SLP No.17254 of 1995 filed by the respondents was dismissed by the Hon'ble Supreme Court on 24-7-1995 with liberty to file Review Application. Review Application No.18 of 1995 filed by the respondents was dismissed by the Tribunal on 20-11-1995. D.B.Sonar and others, RA 3/95(O.A.48/89)and RA 4/95(OA 49/89), and some of the other cases referred to by Mr.K.Bhattacharjee were subject matter in Union of India and others vs. B.Prasad, B.S.O and others(Supra). The aforesaid letter dated 17.4.1995 was under consideration by the Hon'ble Supreme Court in that case. The Hon'ble Supreme Court had held in the Order dated

contd/-8-

17.2.1997 in that case that upto 17.4.1995 the employees are entitled to both the Special Duty Allowance and the Field Area Special Compensatory (Remote Locality) Allowance and thereafter to only one Special allowance in terms of the aforesaid order dated 17.4.1995. Further, as regards payment of Special Duty Allowance to Defence civilian employees posted in Field Areas and in Modified Field Areas the Government was directed by the Hon'ble Supreme Court to modify the order dated 17.4.1995 and issue the necessary corrigendum. It was also directed that Union of India is not entitled to recover any payments made of the period prior to 17.4.1995. In the impugned order No. Pay/01 dated 26.7.1995 the CDA had referred to the letter dated 13.1.1995 issued by the Ministry of Defence classifying certain areas of Arunachal Pradesh as Field Areas and Modified Field Areas and sought clarification as mentioned therein. Mr A.K. Choudhury, learned Addl.C.G.S.C submitted that classifications of areas were made under letter dated 13.1.1994 and not dated 13.1.1995. Mr K. Bhattacharjee submitted that the applicants were posted in Modified Field Areas. Apart from this clarification, the CDA also sought clarification regarding the aforesaid order dated 17.4.1995. The impugned actions of the CDA and the Accounts Officer were taken by them pending clarification of the order dated 31.1.95 and dated 17.4.1995 by the authorities under the respondents No.1 to 3. From the impugned order No. PM/1/306-CI dated 31.7.95 issued by Area Accounts Office, Shillong the recovery ordered to be made relates to the payment of Special Compensatory (RL) Allowance made from 4/93 to 1/95 through

the vouchers mentioned therein. In some of the original applications under consideration however, the CDA, Gauhati was not made a respondent while in all the Original Applications the Accounts Officer, Area Accounts Office, Shillong was not made a respondent. In the facts and circumstances stated above the respondents 1 to 3 are directed to communicate to the CDA, Gauhati the clarifications sought for by him in the impugned order dated 26.7.95 as mentioned above as soon as it may be possible. On receipt of the communication from the respondents the CDA, Gauhati shall take appropriate action immediately. Till such action is taken by him, the operation of the impugned orders in each Original Application shall remain suspended.

With the above directions, the original applications under consideration are disposed of. No order as to costs.

Sd/- MEMBER (A)

491 1 SEP 1995
K. Bhuyan

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GAUHATI BENCH
GAUHATI

Original Application No. 196/95

In the matter of;
Someswar Bhuyan
Sri Baikuntha-Dee & Ors.

..... Applicants.

- Vs -

Union of India & Ors.

.... Respondents

It is respectfully submitted for the
applicants:

1. That the applicants have submitted a joint petition seeking relief of payment of allowances and service benefits as admissible to civilian central government employees in terms of office memoranda dated 14-12-83 and 1-12-88 of the ministry of Finance (Dept. of Expenditure) Pf Govt. of India.
2. That from facts of the case, it would be clear that all the application have a common cause and interest in it and as such the joint application deserves to be entertained as provided by Rule 4(5) of the procedure Rules.

In these premises it is prayed that the Hon'ble Tribunal may be graciously pleased to permit filling of single application by all the applicants jointly for ends of justice.

Someswar Bhuyan

VERIFICATION

I, Sri ...SameSwar... Bhuya....
son of ...Kamala...Kank... Bhuya... employed
under the Garrison Engineer, 859 Engineers Works
Section C/O 99 A.P.O., do hereby verify that the
contents as para18?..... as the
application are true to my knowledge and belief.

Date :- 7/9/95

SameSwar Bhuya,
SIGNATURE

APPENDIX A:

FORMS :

FORM I
APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE
TRIBUNALS ACT : 1985

Title of the case : Sri Someswar Bhuyan & Ors.

..... Applicants

- Vc -

Union of India & Ors.

.... Respondents

I N D E X

Sl. No. Description of documents relied upon page No.

1. Application	1- 19
2. Annexure A: Copy of Letter dt. 26-12-95	10-12
3. Annexure B: Letter dt. 31.7.95	19
4. Annexure C: copy of Memo dt. 14.12.93	12-14
5. Annexure D: Copy of memo dt. 1.12.88	15-16

Note: Other documents referred to in the application are seized and possessed by and happen to be in the control, custody and power of respondents being correspondence exchanged in official channel and may be required to be produced by respondents.

Someswar Bhuya
SIGNATURE OF APPLICANT:

FOR USE IN TRIBUNAL'S

OFFICE:

DATE OF FILING :

SIGNATURE

FOR REGISTRAR.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : GAUHATI BENCH:

- 1) Sri Someswar Bhuyan , son of Sri Kamala Kanta Bhuyan,
- 2) Sri H.N. Upadhyaya , son of Sri Ram Nagina Upadhyaya,
- 3) Sri P.Daimari , son of late Padu Ram Daimari,
- 4) Sri Kedar Prasad , son of Sri Balak Prasad,
- 5) Sri Sarada Prasad, son of late Patar Prasad,
- 6) Sri S. D. Prasad son of late Kamala Prasad,
- 7) Sri Bhupendra Nath , son of Sri Surendra Nath ,
- 8) Sri S.K. Yadav , son of Sri Raghabanda Yadav,
- 9) Sri Kamal Ram Prasad , son of late Ram Lal,
- 10) Sri P.S Joyolalosman , son of P.V .Sankara,
- 11) Sri Dimbeswar Baruah , son of Sri Dolan Chandra Baruah
- 12) Sri Yadav Lal Sah , son of late S.R.P.sah,
- 13) Abdul Gafer , son of Zainulabedin,
- 14) Badri Allam , son of Birehim Khan,
- 15) Sri Paras B ind , son of late Banarasi,
- 16) Sri Biharilal , son of late Raghunath Prasad,
- 17) Sri S.K.Tantubay , son of late Ashini Tantobay,
- 18) Sri Kanak Chandra Hati Baruah , son of late Trilokya Hati Baruah.
- 19) Sri Mukhial Mistry , son of Raghubar Mistry,
- 20) Sri Ajablal Rai, son of late Ram Abtar Rai,
- 21) Sri Palendra Mahato , son of Jahti Mahato,
- 22) Sri Del Bahadur , son of late Goman Bahadur,
- 23) Harka Bahadur Gurung , son of L.B Gurung,
- 24) Sri Bishnudev Rai, son of late Akulya Rai,
- 25) Sri Mol Rajlehar , son of late Makunda Rajlehar,

All employed in Dabung power House under the...

Someswar Bhuyan

under the Garrison Engineer, 859
Engineer Works section C/O 99 A.P.O

.... Applicants

- Vs -

1. Union of India

represented represented by the Secretary
to the Government of India, Ministry
of Defence (Engineer-in-Chief's
Branch, Army Head Quarters), New Delhi.

2. The Chief Engineer,

Eastern Command H.Q, Calcutta.

3. Garrison Engineer,

859 Engineer Works Section C/O 99 A.P.O.

4. Controller of Defence

Accounts, Gauhati.

.... Respondents

DETAILS OF APPLICATION:

1. Particulars of order against which the application is made :

Letter No. PH/1/306-CI dt. 31.7.95 issued by Accounts Officer directed to recovery special compensatory (CRL) allowance from 4/93 to 1/95.

2. Jurisdiction of the Tribunal:

The applicants declare that the subject matter of the order 3/

SomeSwar Bhuya

the order against which they want redressal is within the jurisdiction of the Tribunal.

3. Limitation.

The application further declare that the application is within the limitation period prescribed in section 21 of the Administrative Tribunal Act, 1985.

4. Facts of the case:

1) That the application are civilian defence employees of Military Engineer Service Department employed under the respondents and as such the application are posted to work at high altitudes of Arunachal Pradesh, a hard remote and costly area when a necessities and essential service of life are very scarce and are available only on paying abnormally high prices.

2) That the central Government ordered for payment of special duty and special compensatory (Remote - locality) allowances to its employees posted in the North-Eastern Region of the country to attract posting to this remote and costly locality. The field service concessions were extended to the civilians by the Government of India. Ministry of Defence vide their letter dt. 25.1.64 as amended from time to time. The applicant are in receipt of Modified field service concessions are also being paid to GREF staff posted to this area.

dated.... 4/

Some Swar Bhava

3) That the need for attracting and retaining the service of competent staff for service in the North Eastern Region comprising the seven states including Arunachal Pradesh was engaging attention of the Government and with a view to review the existing allowances and service benefits to employees posted in this region a committee under the chairmanship of Secretary, Department of personnel & Administrative Reforms was appointed and after considering carefully the recommendations of the committee, the president of India was pleased to decide in favour of allowances and benefits being continued as modified by Government of India office Memorandum No. 20014/2/83-E.IV of Ministry of Finance (Department of Expenditure) issued on 14-12-83. Subsequent there after another office Memorandum bein No. 20014/16/86/E.II(B) dt. 1-12-88 was issued making some improvements in allowances and facilities to employees posted in this region.

4) That such allowances and facilities were admitted by the audit authorities in the past. Reference in this connection may be made to letter No.1360/A/2623/EIC(3) dated 20- 2- 87 of the C.W.E. Tezpur whereby Ministry of Finance, Department of expenditure office Memorandum No. 20014/4/86-E-IV dated 23-09-86 making special mention of the employees posted in Arunachal Pradesh and to letter No. pay/24/IV/PC dated 20-02-87 of the C.D.A ? Gauhati .

4) That such 5/

Someshwar Bhuja,

5) That, however, in so far as special compensating allowance is concerned, the C.D. A ,Gauhati as per letter no. M/D dt. 31-01-95 and 17-04-95 allowed the applicants to withdraw the benefits with effect from 1-4-95 instead of 1-12-93 . The applicants begs to state that they have withdraw the said benefits as per the order of the authority from 1-4-93 under protest.

6) Be it stated here that with regard to special duly allowance as per memo dt. 14-12-83 . and 01-12-88 , the application has filed a petition No.O.A No.⁵² and after hearing the matter your lordship was pleased to dismissed the petition on 03-07-95.

7) That on the long part of July the petitioner was informed by the office that C.D.A Gauhati vide its letter No. pay/01/Y dated 26-07-95 has directed the C.W.E. Tezpur & recovery the amount of S.C.A which was paid to the applicants W .E.F 1.4.93 to 1/95 pending clarification from Ministry of Defence. The arrear price to 31-01-95 will be paid after receipt of clarification from the Ministry .

(Copies of letter dt. 26.07.05 and 31.07.95 are enclosed hereto and marked as.)

Annexure -A and B.

8) That the applicants begs to state that the authority has already gave to its local Audit department to recovery the said amount as SCA which was paid earlier to the applicants from the salaries inspite of the O.M.

contd... 6/-

Sonu Sagar Bhupra

dated 14-12-83, 01-12-88

(copies of O.M.dt. 14-12-83 and 01-12-88

are enclosed hereto and marked as

Annexure C & D)

5. Grounds for relief with legal Provisions:

- i) For that the applicants are entitled to special compensatory allowances as per office memoranda dt. 14-12-83 , 01-12-88 in as much as the said memoranda have been made applicable & all civilian central Govt. employees and cannot be discriminated against.
- ii) For that the departmental authority have been seized of the matter since after 01-12-83, initially by making payments in accordance with office memorandum dt. 14-12-83 , thereafter by making orders stoped ing such payments and directing for recovery of amount already paid that to without seeking any clarifcation is gross violation of the applicants right which is guarnteed under the constitution of India.
- iii) For that not with standing payment of SCA to the GREF personnal they being entitled to allowances and benefits under O.M. dt. 14-12-83 and 01-12-88 also, the applicant are also entitled to such allowance and benefits, effeective from 01-12-83 but the same was given effect from 1-4-93 which deprived the applicants from their legitimi right .

contd...7/-

Someswar Bhuy

iv) For that the respondent fail to understand the order dt. 03-07-95 passed by this Hon'ble Tribunal in letter and spirit as such the Respondents issued a direction to recovery the SCA from the applicant, which is miscarriage of justice toward the applicants.

v) For that the applicants being posted to high altitude of Arunachal Pradesh ~~in~~ the necessities and essential services of life are care at such places and are available only or payment of avnormally high prices which is far, what unless the applicants are compensated by making payment of allowances and service benefits as per office memoranda dt. 14.12.83 and 01-12-88, they shall have to face grave. Injunction and serious injury that desided to be remedied by protecting them from the vide as discrimination that is guaranteed to them as citizen /public employees under Articles 14 and 16 of the constitue .

6. Details of Remedies exhausted:

The applicants declare that they have awaited of all remedies awaitable to them under the relevant service rules etc. as would be, ~~would~~ revealed from para 4 above.

contd...8/-

Some sdaaz Bhaya

7. Matters not previously filed or pending with any other court:

The applicants further declare that they have not previously filed any application, writ petition or suit regarding the matter to respect of which this application has been made, before any court ~~any~~ or any other authority and or any other bench of the Tribunal nor any such application, writ petition or suit is pending before any as them.

8. Relief Sought:

The respondents may be order/directed to any pay to applicant the special compensating allowances in accordance with O.M. dt. 14-12-83 and 01-12-88 of the central Government as referred above and be further pleased to set aside and washed the order dt. 26-7-95 (Annexure-A and 31-07-95 Annexure -B).

9. Interim order if any prayed for:

The respondent may be directed not to give effect of letter dt. 26-07-95 issued the sr.A.O. (D) and letter dt. 31.7.95 issued by A.O. and also be directed not to recover the arrear amount paid to the applicant pending the clarification from the Ministry of Defence.

10. In the event of application being sent by registered post etc. : Not applicable .

contd....9/-

Someswar Bhunya.

11. Particulars of postal order

of P.O. No 09327239

filed in respect of application

fee & date 7/9/95 issued by Gauhati Head Post
office fee Rs. 50/- payable at
Gauhati is annexed hereto .

12. List of enclosers: Annexure. A B.CD

VERIFICATION

I, Sri Someswar Bhuyan , son of Sri Kamala Kanta Bhuyan ,
employeed under the Ganisan Engineer, 859 Engeneer
works section c/o 99 A.P.O do hereby verify that the
contents as para 1,4,6,7 of the application
are true to my personal knowledge and paras 2,3,5 are
believed to be true on legal advice and that I have not
supported any material fact.

Date: 7/9/95

Someswar Bhuyan
S I G N A T U R E

Copy of AOA Gauhati letter No. Pay/01/X dated 26-7-95. ~~xxxxxxxxxx~~

Sub : PAYMENT OF SCA (RL) IN RESPECT OF INDUSTRIAL STAFF.

It has been intimated by your AAO GE that payment on account of SCA (RL) (alongwith FSC) has been made to Industrial personnel for the period from 1-4-93 to 31-5-95 in spite of disagreement with units.

As per A/O letter dt 31-1-95 and 17-4-95 Defences Civilians serving newly defined Modified Field Areas are entitled to SCA (RL) and other allowances wif 1-4-93 and no field service concession is admissible though the Govt. letter was issued on 31-1-95.

The case regarding payment of arrears on account of SCA (RL) for the period 1-4-93 to 31-1-95 and recovery of cost of Free Ration/ Single accommodation already availed is under reference with higher audit authority for clarification in consultation of Min. of Defence. The case is still under consideration with Min of Defence and in meantime it has been decided that recovery of cost of free ration/ single accommodation already availed prior to 31-1-95 may not be made. Similarly no payment on account of SCA/RCA/JSA may not be made for the period 1-4-93 to 31-1-95 payment wif 1-2-95 may be admitted in case no FSC (Free Ration/ accommodation) is being availed.

In view of pending clarification regarding application of provisions of Min of Defence letter dt 31-1-95 and 17-4-95 payment on account of SCA (RL) for the period 1-4-93 onwards already made is irregular and unauthorised and requiring recovery in lumpsum from the ~~xxxx~~ ensuing pay bills without any consideration and intimated to this office. All Shillong has already been instructed to effect recovery in lump-sum.

As per Min of Def letter dt 13-1-95 certain Area of Arunachal Pradesh have been classified both Field and Modified Field Area as well. Please intiate specific authority classifying your office location in Modified Field Area. If located in modified field area, facility of FSC may be stopped forthwith and recovery if any FSC 1-2-95 on account of cost of Free Ration/Single accommodation may be effected before lenching SCA (RL).

In future advice of your AAO GE on financial matter may invariable be expected to avoid any complication which has arisen now.

Sd/-x-x-x-
Sr AG (P)

Copy to :-

Contd. P/2

Office
1/2

14/12

Copy to :-

1. AAO GE
859 EWS

8. W.r.t. to Bia No. A/113/XVIII dt 7-7-95.
He is directed to place the amount to
SCA(RL) payment under 510 and effect same
very in Lump-sum. SCR(RL) may not be
admitted unless FBC is stepped.

This office circular No Pay/01/105 dt
30-6-95 may be referred to.

2. 242x22x

CE Shillong Zone
Shillong

3. CWE Tazpur

WITH A REQUEST TO ISSUE suitable Inst. to
GE 859 EWS to effect recovery in Lump-sum
amount of irregular and unauthorised payment
of SCA(RL) to Defence Civilians including
Officers and also to step F.B.C. i.e.
Free Ration/Single accommodation.

Also confirm that 859 EWS is located in
Modified Field Area as per M/O letter
dt 13-1-94.

4. MLA(A) Tazpur

for information.

*affed
H.S.*

Area Accounts Office, Zerum Villa
Billing letter no. PM/1/306-CI dt 31-7-95.

Sub : SPECIAL COMPENSATORY (RL) ALLOWANCE FROM
4/93 TO 1/95 & RECOVERY OF

It has been directed by the COA Guwahati to recover the amount on account of SCA (RL) paid from 4/93 to 1/95 pending classification from Ministry of Defence. The arrear prior to 31-1-95 will be paid after receipt of clarification from the Ministry.

As such the payment made from 4/93 to 1/95 on the above account through the following vouchers have been noted for recovery from the pay bills :-

The recoveries may please be effected from the concerned Andsects / Invaled in the following bills to comply will be directive of the COA Guwahati.

- 1) 01/Cash/30 dt 29.5.95.
- 2) 01/Cash/31 dt 29.5.95
- 3) 02/Cash/73 dt 27.5.95
- 4) 03/Cash/51 dt 17.5.95
- 5) 05/Cash/19 dt 26.5.95
- 6) 01/Cash/71 dt 30.5.95.

The pay bill bearing voucher No. 01/Cash/69 dt 29.5.95 on account of Payment of SCA (RL) is returned unpassed for the reason stated above.

3d/-x-x-x-x

(RNP Singh)
Account Officer

Allett
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Anupam C 13

4

S. S. K.

No. 20014/2/83-E. IV
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

File No. 111

Att. Mr. S. K. Tibrewal
Tibrewal 2-12-95

Advocate

NEW DELHI, the 14th
DECEMBER 1983

OFFICIAL MEMORANDUM

Object :- ALLOWANCES AND FACILITIES FOR CIVILIAN EMPLOYEES OF THE CENTRAL GOVERNMENT SERVING IN THE STATES AND UNION TERRITORIES OF NORTH EASTERN REGION IMPROVEMENT IN THE

The need for attracting and retaining the services of competent officers for service in the North Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland and Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government for some time. The Government had appointed a committee under the Chairmanship of Secretary, Department of Personnel & Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of Civilian Central Government employees serving the this region & to suggest suitable improvements. The recommendation of the committee have been carefully considered by the Government and the President is now pleased to decide as follows:-

(i) Tenure of posting/deputation:

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc. in excess of 15 day per year will be excluding counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible. Satisfactory performance of units for the prescribed tenure in the North East shall be given due recognition in the case of eligible officers in the matter of:-

The period of deputation of the Central Government employees to the states/Union Territories of the North Eastern Region will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

(ii) Weightage for Central Deputation/Training abroad AND SPECIAL MENTION in Confidential Recording.

- (a) Promotion in cadre posts;
- (b) deputation to central tenure posts; and
- (c) course of training abroad.

The general requirement of at least three years service in a cadre post before to Central tenure deputations may also be relaxed to two years in deserving cases of meritorious service in the North East.

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A specific entry shall be made in the C.R. of all employees who
entered in full tenure of service in the North Eastern Legion to
that effect.

(iii) Special Duty Allowance

Central Government civilian employees who have all India transfer liability will be granted a special (duty) Allowance at the rate of 25 per cent of basic pay subject to a ceiling of Rs. 400/- per month on posting the any station in the North Eastern Region. Such of these employees who are except from payment of Income tax will, however, not be eligible for this special (duty) Allowance. Special (duty) Allowance will be in addition to any special pay and/or Deputation (duty) Allowance already being drawn subject to the condition that the total of such special (duty) Allowance plus special pay/deputation (duty) Allowance will not exceed Rs. 400/- p.m. Special Allowance like Special Compensatory Allowance will be drawn separately.

(iv) Special Compensation Allowances

1. Assam and deccanaya

The rate of the allowance will be 5% of basic pay subject to maximum of Rs. 50/- p.m. admissible to all employees without any pay limit. The above allowance will be admissible with effect from 1-7-1982 in the case of Assam.

2. Manipur

The rate of Allowance will be as follows for the whole of
Manipur :-

Pay up to Rs. 260/-
pay above Rs. 260/-

Rs. 40/- p. m.
15% of basic pay subject to maximum of Rs. 150/- p. m.

3. Trinura

The rates of the allowances will be as follows :-

(a) Difficult areas - 25% of pay subject to minimum of Rs. 50/- and maximum of Rs. 150/- p.m.

(b) Other areas

Pay up to Rs. 260/- Rs. 40/- p.m.

Pay above Rs. 260/- 15% of basic pay subject to a maximum of Rs. 150/- p.m.

There will be no change in the existing rate of Special Compensation Allowance admissible in Arunachal Pradesh, Nagaland and Mizoram and the existing rate of Disturbance Allowance admissible in specified areas of Mizoram.

Sd/- xx xx xx
Under Secretary to the Govt of India

G.I.T.G.I.

DVS, Jnto, Bengaluru
(M. V. S. Rayudu)

COPY

F.No. 20014/16/B6/E.IV/E.II(B)
Govt of India, Ministry of Finance
Department of Expenditure

New Delhi, the 1 Dec 1986

OFFICE OF THE CHIEF SECRETARY

Subject: IMPROVEMENT IN ALLOWANCES FOR CIVILIAN EMPLOYEES OF THE
CENTRAL GOVT. STATIONED IN THE STATES OF NORTH EASTERN
REGION AND AMALIKA, LOKSABHA, LOKSABHA

The undersigned is directed to refer to this Ministry's O.M. No. 20014/3/83/IV dated 14th December, 1983 and 30th March, 1984 on the subject mentioned above and to say that the question of making suitable improvements in the allowances and facilities to Central Govt. employees posted in North Eastern Region comprising the States of Assam, Meghalaya, Manipur, Nagaland, Tripura, Arunachan Pradesh and Mizoram has been engaging the attention of the Govt. Accordingly the President is now pleased to decide as follows:-

EXPLANATION & JUSTIFICATION

(i) Tenure of posting/deputation

The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue.

(ii) Weightage for Central deputation and training abroad:-

Special mention in confidential records.
The existing provisions as contained in this Ministry's O.M. dated 14.12.83 will continue. Cadre authorities are advised to give due weightage for satisfactory performance of duties for the prescribed tenure in the North-East in the matter of promotion in the cadre posts, deputation to Central tenure post and courses of training abroad.

(iii) Special (Duty) Allowance:-
Central Govt. Civilian employees who have All India transfer liability will be granted special (Duty) Allowance at the rate of 12% of basic pay subject to ceiling of Rs. 1000/- per month on posting to any station in the North-Eastern Region. Special (Duty) Allowance will be in addition to any special pay and/or deputation (duty) allowance already being drawn subject to the condition that the total of such allowance will not exceed Rs. 1000/- p.m. Special allowances like special compensatory (Remote locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

The Central Govt. Civilian employees who are members of Scheduled Tribes and are otherwise eligible for the grant special (Duty) Allowance under this para and are exempted from payment of Income-Tax under the Income-Tax Act will also draw special (Duty) Allowance.

iv) Special Compensatory Allowance:-

The recommendations of the 4th pay Commission have been accepted by the Govt. and Special Compensatory Allowance at the revised rates have been made effective from 1-10-86 (1-10-86).

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Page 2

(v) to (xii) - Not applicable.

2. The above orders will also apply ~~mutatis-mutandis~~ to the Central Govt. employees posted in Andaman or Nicobar Islands and Lakshadweep Islands. These order will also apply ~~mutatis-mutandis~~ to officers posted to N.E. Council, when they are staticked in the N.E. Region.

3. These orders will take effect from the dat of issue.

4. In so far as the persons serving the Indian Audit & Accounts Deptt. are concerned these orders issue after consultation with the Comptroller & Auditor General of India.

5. Hindi version of this Memorandum is attached.

Sd/- XXX XXX XXX
(A. J. AYALAMAL)
Joint Secretary to the Govt of India.

S. D. S. Rayudu

D. S. R. Rayudu
(D. V. S. Rayudu)
AE B/R
AGE (T)
For Garrison Engineers

affectionately
Yours

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

GUWAHATI

16 FEB 1996

Guwahati Bench
Guwahati

In the matter of :-
O.A. NO. 196 OF 1995
SHRI S BHUYAN AND OTHERS

.... Applicant

-Vs-

Union of India & Others

... Respondents

Written statement for and on behalf of Respondents
Nos 1, 2, 3, & 4

I, Major M.K. Arora, Garrison Engineer, 859 Engineer
Works Section, C/O 99 A.P.O., do hereby solemnly
affirm and say as follows :-

- 1) That I am the Garrison Engineer, 859 Engineer Works Section C/O 99 APO and Respondents No 3 in the case, and acquainted with the facts and circumstances of the case. I have understood the contents thereof. Save and except whatever is specifically admitted in the written statement the other contentions and statement made in the application may be deemed to have been denied. I am competent and authorised to file this written statement on behalf of all the respondents.
- 2) That the respondent beg to state that the special Compensatory Allowance (Remote Locality) was ordered vide Govt of India, Min of Def letter No B/37269/AG/PS-3(a)/165/D(Pay/ Services) dated 31st Jan 95. The order came into effect wef 01st Apr 1993. As per Govt of India, Min of Def letter, it has been ordered that field service concession viz-a-viz, the special compensatory allowance (RL) will be admissible to the Defence Civilian employees on representation from all Defence employees of this Works Section during the month of July 1995 the payment of arrears of SCA (RL) for the period from 01st April 1993 to 31st Jan 95 was made after obtaining the UNDERTAKING from the employees that "Any over Payment of arrears of SCA (RL) that may be found at a later date is refundable to this office".
- 3) That the respondents beg to state that the amendment to the above order was issued vide Govt of India, Min of Def letter

Contd....P/2

17
F. K. Chaudhury
Addl. Central Govt.
Standing Counsel
16-2-96

No. B/37269/AG/PS-3(a)/730/D(Pay/Services) dated 17th April 1995 regarding Field Service Concessions to Defence Civilian Employees serving in the newly defined area under which it has been clarified that Special Compensatory Allowance (RL) and other Field Service Concessions are not admissible concurrently, but these orders on the subject were received late in this office.

4) That the respondent beg to state that the on payment of arrears of SCA (RL) for the above period CDA Guwahati issued instruction to this office and Asstt. Accounts Officer vide his letter No. PAY/01/IX, dated 31st July 1995 that payment of arrears of SCA made to the Defence Civilian Employees is irregular and be recovered in lump sum as the employees are availing field service concessions. Both the concessions i.e. SCA (RL) and Field Service Concessions could not be granted at a time. The matter is under examination in consultation with Min of Def in connection of Govt of India, Min of Def letter dated 31st January, 1995 as modified vide letter dated 17th April 95.

5) That the respondents beg to state that the on receipt of Min of Def Corrigendum No. B/37269/AG/PS-3(a)/1862/D(Pay/Service) dated 12th Sept 95 under which para 2 of Govt of India, Ministry of Def letter dated 31st Jan 95 has been deleted and substituted as under :-

"These orders will come into force wef the date of issued of this letter namely wef 31st January 1995. In other words, no recovery will be made on account of concessions like free rations/free single accommodation etc. already availed by Defence Civilians as part of Field Service concessions from 01st April 93 to 30 Jan 95 Similarly no payment on account of SDA/SCA/SCA(RL) will also be made from 01st April 1993 to 30th January 1995".

6) That the respondents beg to state that in view of the above, it is clarified vide Govt of India, Min of Def letter No B/37269/AG/PS-3(a)/1862/D(Pay/Services) dt 12th Sept 95 that both of the concessions are not admissible at the same time.

7) That the respondents beg to state that this unit is located in the remote and hard area at the distance of 140 Kms away from Tezpur at the height of 4749 ft from sea level where even communication to and from is very much infrequent due to the rough terrain of the area. Based on this fact, the Govt of India, Min of Def has declared this area as Field Service Concession area wherein the facilities for field concessions are being enjoyed

by Defence Civilians Employees as per Govt of India, Min of Def letter No. 4/02584/AG/PS-3(a)/191/S(Pay/Services) dated 25th Jan' 1964 as modified vide Govt of India, Min of Def letter No. A/2576/AG/PS-3(b)/146-S/2/D(Pay/Services) dated 02nd March'1968.

In view of the clarification received on Govt of India, Min of Def letter dated 31st January'95 and 17th April'95 vide Govt of India, Min of Def letter No. B/37269/AG/PS-3(a)/1862/D(Pay/Services) dated 12 Sep'95 the recovery of arrears of SCA(RL) for the period from 01st April'1993 to 31st Jan'95 is required to be made as SCA(RL) and other allowances are not concurrently admissible alongwith Field Service Concessions.

8# That the Respondents beg to state that on perusal of our old records, it is revealed that the Civilian employees of this office were granted SCA wef 1st Oct'1986 vide Govt of India, Min of Def letter No. 20014/S/86/E-IV dated 23 Sep'1986. The SCA(RL) was claimed in respect of this office for Defence Civilian Employees through the regular pay bill for the month of 12/86 but the same was disallowed by AAO Shillong stating that since field service concessions are being enjoyed by the employees of this office and therefore no SCA(RL) is admissible. In this connection para-4 of letter dated 23 Sep'1986 is relevant. It states that where the hill compensatory allowance or any other compensatory allowance is more beneficial the same may be allowed in lieu of special compensatory allowance. In other words only one concession is admissible at one time. The payment against the intention of Govt order cannot be authorised.

In view of the present orders received on the subject, it is very clear that the SCA(RL) and availing of field service concession at the same time are not admissible. Hence recovery of arrears of SCA(RL) for the period from 1st April'1993 to 31st Jan'1995 is required to be made as per Govt of India, Min of Def letter dated 12 Sep'1995.

The irregular payment amounting to Rs. 22.00 lakhs made in account of arrears of SCA(RL) for the period from 1st Apr'1993 to 31st Jan'95 is required to be deposited with Govt as the Defence Civilian Employees of this office are enjoyed field concession.

Since the employees of this works section have been paid the SCA(RL) for the period from 1 Apr'93 to 31 Jan'95 which is irregular in terms of the existing Govt orders and the latest clarification received from Govt of India, Min of Def letter dated 12 Sep'95 on the subject, no SCA(RL) will be admissible concurrently with field service concession. Hence amount already paid termed as irregular is required to be recovered from the employees.

3)

That with reference to paragraph 1 of the application the respondents beg to state that on representation from all the Defence Civilian Employees of this office during the month of Jul' 1995, the payment of arrears of SCA(RL) for the period from 1st Apr'1993 to 31st Jan'95 were made after obtaining the undertaking from the employees that "any over payment of arrears of SCA that may be found later date, is refundable to this office."

On payment of arrears of SCA(RL) for the above period, CDA Guwahati issued instructions to this office and Asstt. Account Officer vide his letter No. PAY/01/IX dated 31st Jul'1995 that payment of arrears of SCA from 01 April'1993 to 31st Jan'95 made to the Defence Civilian Employees is irregular and be recovered in lump sum as the employees are enjoying field service concession. Both the concession i.e. grant of SCA(RL) and availing of field service concessions could not be granted at the same time. The matter is under examination in consultation with Ministry of Def in connection of Ministry of Defence letter No. B/37269/AG/165/PS-3(a)/D(Pay/Services) dated 31st Jan'95 (Annexure-I) as modified vide Min of Def letter No. B/37269/AG/PS-3(a)/730/D(Pay/Services) dated 17 Apr'1995 (Annexure-II).

10) The both reference to paragraph 2 and 3 of the application on the respondents have no comments.

11) That with reference to paragraph 4(1) of the application the respondents beg to state that this being the remote area located at a distance of 146 Kms away from Tezpur, at the height of 4749 ft above sea level, the essential commodities are being obtained from Tezpur by local merchants and thereby the cost commodities are very high. Based on this fact, the Govt of India, Min of Def has declared this area as Field Service concessional area wherein the facilities for field concession are being enjoyed by Defence Civilian Employees as per Govt of India, Min of Def letter No. 4/02584/AG/PS-3(a)/B(Pay/Services) dated 25th Jan'1964 (Annexure-III) modified vide Govt of India, Min of Def letter No. A/25761/AG/PS-3(b)/146-S/2/D(Pay/Services) dated 02nd March'1968 (Annexure-IV).

However as per the present Govt. order this area has been declared as modified field concessional area vide Min of Def letter No. 37269/AG/PS-3(a)/90/D(Pay/Service) dated 13th Jan 1994 (Annexure V) and the payment of arrears of SCA (RL) was made accordingly on receipt of Govt. of India, Min of Def letter No. 8/37269/AG/PS-3(a)/165/D(Pay/Service) dated 31st Jan '95 (Annexure-I) which was later amended vide Govt. of India, Min of Def letter No. 8/37269/AG/PS/3(a)/730/D(Pay/Service) dated 17th April 95 (Annexure-II) that Defence Civilian employees in the newly defined field areas, special Compensatory (Remote Locality) Allowance and other allowance are not concurrently admissible alongwith Field Service Concessions".

In view of the above, both the concessions could not be granted at the same time as clarified vide Govt of India, Min of Def letter dated 17 April 95 quoted above, as such the payment made on account of arrears of SCA (RL) from 1st April 93 to 31st Jan 95 is irregular. The intention of the Govt. of India order is very clear i.e. only one concession either Special Compensatory Allowance in terms of Govt of India, Min of Def letter dated 17th April 95 or any other compensatory allowance/concession available in terms of any other Govt. order whichever is more beneficial is admissible.

It is further clarified that the concession of special Compensatory allowance and field service concessions are given under different orders, the same are not admissible simultaneously.

- 12) That with reference to paragraph 4(2) of the application the respondent beg to state that so far the payment of Special Compensatory (RL) Allowance to GREF Personnel is concerned, this office has no comments to offer since the Govt. orders* regarding non admissibility of both concessions concurrently are very clear.
- 13) That with reference to paragraph 4(3) of the application the respondents have no comments.

- 14) That with reference to the paragraph 4(4) of the application the respondents beg to state as per Govt. of India, Min of Def

Letter No. 4(7)/77/D(Civ-I) dated 14th July 80 under which special compensatory allowance (RL) has been granted initially the allowance in question is not admissible to civilians who are in receipt of field service concessions. It has been clarified by the Ministry of Finance (Dept. of Exptr) that the basic conditions for admissibility of the allowance remain the same. In connection, para-4 of OM No. dated 23 Sept 86 (Annexure-VII) is relevant. It states that where the hill compensatory allowance or any other compensatory allowance is more beneficial the same may be allowed in lieu of special Compensatory Allowance. In other words only one concession is admissible at one time. The payment against the intention of Govt. orders cannot be authorised.

15) That with reference to the paragraph 4(5) of the application the respondents beg to state that as per Govt. of India, Min of Def letter No B/37269/AG/PS-3(a)/165/D(Pay/Services) dated 31st Jan '95 (Annexure-I) as modified vide letter No. 37269/AG/PS-3(a)/D(Pay/Services) dated 17th April 95 (Annexure-II) the Defence Civilian employees serving in the newly defined modified field area, the special compensatory (Remote Locality) allowance and other allowances are not concurrently admissible alongwith field service concession. The employees of this office are in receipt of Field Service Concession till date.

16) That with reference to the paragraph 4(6) of the application the respondents beg to state that it has been laid that the memoranda dated 14th Dec 83 (Annexure-VIII) and 1st Dec 88 are meant for attracting and retaining the service of competent officers posted in the North Eastern Region from other parts of the Country and are not applicable to the personnel belonging to the region where they are appointed and posted. Since the applicants have been appointed and posted in the North Eastern Region, the claim does not survive and OA No. 61/95 was rejected.

17) That with reference to the paragraph 4(7) of the application the respondents beg to state that the present order on the subject has been issued vide Govt of India, Min of Def letter No.

(Annexure-VIII) under which para 2^o of Govt of India, Min of Def letter No. B/37269/AG/PS-3(a)/1862/D(Pay/Service) dated 31st Jan '95 (Annexure-I) has been deleted substituted as under :-

" These orders will come into force wef the date of issue of this letter namely wef 31st Jan '95. In other words, no recovery will be made on account of concession like free ration/free single accommodation etc. already availed by Defence Civilian as part of Field service Concessions from 1st April 93 to 30th Jan '95, Similarly no payment on account of SDA/SCA/SCA(RL) will also be made from 01st April 93 to 30th Jan 95 ".

The above clarification is self explanatory and there is no further comments to offer.

- 18) That with reference to paragraph 4(8) of the application the respondents beg to state that CDA's letter for recovery of arrears of SCA (RL) paid to the Defence Civilians employees for the period from 1st April 93 to 31st Jan '95 is in order as per Govt. of India letter quoted in para-7 above. Since the Defence Civilian employees of this organisation are in receipt of Field Service Concessions, the request for grant of SCA (RL) in addition to field service concession is not admissible as per existing orders.
- 19) That with reference to paragraph 5 of the application the respondents have no comments.
- 20) That with reference to paragraph 8 of the application the respondents have no comments.
- 21) That with reference to paragraph 9 of the application the respondents beg to state that the clarification received from Govt. of India, Ministry of Defence letter No. B/37269/AG/PS-3(a)/1862/D(Pay/Service) dated 12th Sept '95 (Annexure-VIII) has categorically stated that both the concession are not admissible concurrently and the stay order passed by the Hon'ble Tribunal may be vacated.
- 22) That with reference to paragraph 10,11 and 12 of the application the respondents have no comments.

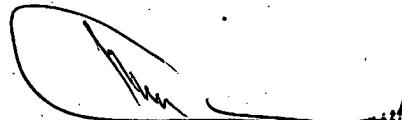
23) That with the respondents leave of the Hon'ble Tribunal to file additional written statement of occasion arises.

VERIFICATION

I, Major M K Arora, Garrison Engineer, 859 Engineer Works Section, C/O 99 APO do hereby declare that the statements made in this written statement are true to my knowledge derived from the records of the case.

I sign this verification on this the 10th of February 1996
at




DEPONONT
(MK ARORA)

MAJOR
Garrison Engineer
859 ENGR WKS SEC

Copy of S of I, u of O letter No. 3/37269/1G/PS-3(a)/165/0
(Pay/Services) dated 31 Jan '95.

FIELD SERVICE CONCESSIONS TO DEFENCE CIVILIANS
SERVING IN THE NEWLY DEFINED FIELD AREAS

Sir,

1. I am directed to refer to Para 13 of Govt letter No. 37269/1G/PS 3(a)/D Pay/Services dt 13.1.94 and to convey the sanction of the President to the following field service concession to Defence civilians in the Newly defined Field Areas & Modified Field Areas as defined in the above mentioned letter :-

i) Defence civilian employees serving in the newly defined field areas will continue to be extended the concession enumerated in Annexure 'C' to Govt letter No. A/02586/AG/PS 3(a)/97-5/0(Pay/Services) dt 25 Jan '64. Defence civilians employees serving in Newly Defined Field Areas will continue to be extended the concessions enumerated in Appendix 'B' to Govt letter No. A/P 25762/16/PS 3(a)/146-S/2/0(Pay/Services) dt 2nd March 1968.

ii) In addition to above, the Defence civilians employees serving in the newly defined Field Areas and Modified Field Areas will be entitled to payment of Special Compensation (Remote Locality) Allowance and other allowances admissible to Defence civilians as per the existing instructions issued by this Ministry from time to time.

2. These orders will come into force w.e.f. 1st April 1993.

3. This issues with the concurrence of Finance Division of this Min vide their OJ No. 5(a)/85-AG (14-9A) dt 09.01.1995.

Yours faithfully,

Sd/-x x x x
(K I Tluanga)

Under Secretary to the Govt of India.

Addl. Central Govt.
Standing Counsel.

COPY

NO

No. B/37269/AG/PS-3(a)/1862/D(Pay/Services)
Government of India
Ministry of Defence
New Delhi, the 12th September 95.

C O R R I G E N D U M

The following amendment is made to this Ministry's letter No..B/37269/AG/PS-3(a)/165/D(Pay/Services) dated 31.1.95, regarding Field Service Concessions to Defence Civilians serving in the newly defined Field Areas :-

Para 2 may be deleted and substituted as under :-

"These orders will come into force w.e.f. the date of issue of this letter namely w.e.f. 31.1.95. In other words, no recovery will be made on account of concessions like free rations/free single accommodation etc. already availed of by Defence Civilians as part of Field Service Concessions from 1.4.93 to 31.1.95. Similarly, no payment on account of SDA/SCA(SCA(RL) will also be made from 1.4.93 to 30.1.95".

2. This corrigendum issued with the concurrence of the Finance Division/AG of this Ministry vide their I.D. No. 1033-PA dated 11.9.95.

Sd/-x x x x x
(L T Thuanga)

Under Secretary to the Govt. of India

To

The Chief of the Army Staff
New Delhi

Addl. Central Govt.
Standing Counsel.

Annexure II

Annexure 'B'

Copy of Govt of India, I.O.D letter No. B/37269/AG/PS3(a)/730/
D(Pay/Services) dated 17 April'95.

FIELD SERVICE CONCESSIONS TO DEFENCE CIVILIANS
SERVING IN THE NEWLY DEFINED FIELD AREAS/

1. The following amendment is made to this Ministry's letter No. B/37269/AG/PS3(a)/D(Pay/Services) dated 31 Jan'95, regarding Field Service Concessions to Defence Civilians Serving in the newly defined Field Areas :-

"The Defence Civilian employees, serving in the newly defined modified Field areas, will continue to be entitled to the special Compensatory (Remote Locality) Allowances and other allowance as admissible to defence Civilians, as hitherto, under existing instructions issued by this Ministry from time to time. However, in respect of Defence Civilians employees in the newly defined Field Areas, Special Compensatory (Remote Locality) Allowance and other allowances are not concurrently admissible alongwith Field Service Concessions."

2. This Corrigendum issues with the concurrence of the Finance Division/Ad of this Ministry vide their I.O. No. 388/PA dated 05 April'95.

Sd/- x x x x x x x x x x x x
(L T Tluanga)

Under Secretary to the Govt of India
(Tele : 3012739)

FIELD SERVICE CONCESSIONS TO ARMY PERSONNEL AND PERSONNEL OF CIVILIAN IN
DEFENCE AREA.

1. I am directed to convey the sanction of the president to the grant
of 21 Feb 64 of the field service concessions as given in the following
paragraphs to Army personnel (including Army postal service personnel) and
Defence Civilians in the defined areas.

2. The concessions detailed in Appendix Annexure 'A' to this letter
will be admissible to Army personnel of detachments, units and formations
located in the areas defined in Annexure 'B' to this letter. These will
not be admissible to state formation/units of Mil Service, REB, Recruit
Officers, Reg centres and establishment, REC Directors and units, REC
units unless embodied, Recruiting Officers and Record Officers and with units
whose personnel are eligible for the grant the these concessions will also be admissible
under these concessions.

3. Personnel of formations/units which will not be given field service
concessions being state or outside the concessional areas, will be governed by
normal conditions applicable in peace stations for all purposes eg.
provision of family soon medical facilities for families of officer or grant
of P. Dr.

4. Officers, SOs and ORs who have been allowed to retain family soon in the
home station and who are issue of these orders will noble entitled
to certain such accommodation, may continue to retain the accommodation until
such time as married soon in the officer's duty station is made available
or the family may be allowed to go on selected place residence of Govt of
expenses, 2 and 7 of Annexure 'A' as applicable.

5. Defence civilian including, civilian employees in lieu of contractors and
REB (both posted and locally recruited) serving in the areas defined in Annexure
'B' with units and formations whose contents personnel have been allowed field
service concession under para 2 above will be entitled to the concession
outlined in Annexure 'B' to this letter.

6. Individuals/Detachments from static/field units not governed by the above
which are attached for OP purposes to units or formations drawing the concessions
will be entitled to the concessions enumerated at SRI Nos 1,3,6,11,12 for
duration of the attachment if the attachment is less than two weeks, if the attachment is
for two weeks or more the concession enumerated will SRI Nos. 4,5,6,7 & 13 of
Annexure will also be admissible in addition. No Cash Payment will be admissible
in either case.

7. These orders supersede the provisions contained in Ministry's
orders referred to below:-

(a) No. 67/1/59/260-S/10(Pay/Services) dated the 6th Dec 1960 as modified
by No. 92002/4/C/PS3(a)/260-S/10(Pay/Services) dated 07 Jun 62.

(b) No. 92267/4/C/PS3(a)-S/10 (Pay/Services) dated 10/11/62 as
extended/modified by No. 92457/4/C/PS3(a)/361/S/10(Pay/Services) dated
15 Apr 63 and Corr No. 92507/4/C/PS3(a)/1286-S/10(Pay/Services) dated 23
10 Oct 63.

(c) No. 95459/4/C/PS3(a)53-S/10(Pay/Services) of 30 Jan 1962 as modified
by No. 95459/4/C/PS3(a)325-S/10(Pay/Services) dated 25 Sept 63 superseding the
provisions relating to OP allowances.

(d) No. 92711/Army 4(Civ 4)/14-S/10(Civ-2) dated 11 Jan 1962 as modified
from time to time.

8. These orders will be in force for a period of two years after which they
will be discontinued.

9. These issues with the concurrence of the Min of Fin (Def) vide their
No. 96-3/10.

Under the Secretary to the Govt
of India.

ZCENY

3.

Annexure A

Copy of Govt of India Min of Def letter No. 4/02584/AG/P 83
(a) 191/S (Pay/Services) dated 25 Jan 64.

~~CONCERNED AND SENDER TO CIVILIAN RAID FROM
DEFENCE ESTIMATES INCLUDING CIVILIAN AND EMPLOYEE
IN THE AREA OF COMBATANTS AND NON-BOT OF USRD OR
LOCALLY RECRUITED~~

- (a) Free ration on scales applicable to combatants of the Army or Mr Forces as the case may be and fuel.
- (b) Free jaunted/based aeron and converted service to extent feasible.
- (c) Free clothing of minimum essential scale of Army personnel if the Corps Commander AO in Mr Force Command considers, the issue of such clothing for essential for OP reasons.
- (d) Free remittance of family allotments.
- (e) Free medical treatment and hospital treatment.
- (f) Wound/injury or family pension or gratuity under Chapter XXXVIII CSE or Army Instruction 157/57 AFI 20/58, as the case may be for compensation under the workmen compensation act where applicable.
- (g) 2 Postage free forces letters per individual per week.
- (h) Remittance within Indian limits of money Orders and Indian postal orders free of commissions upto the minimum value of Rs. 30/- PM per individual.
- (i) Retension family aeron allotted by Govt, at the old duty station on payment of nominal rent. If the aeron retain is required to be service, the families may be shifted to alternative aero whether service, the families may be shifted to alternative whether appropriate or inferior to the status of the individual concerned.

Note 1. Dearness allowances will continue to be admissible in full.

2. The concession in (i) above is applicable only in respect of aeron held by the Min of Def separate orders will follow in r/o of belonging to Min of WHOR.

G R G

8d/- x x x x
(M Arumugam)
Major
Garrison Engineer

Addl. Central Govt
Staffing Council

Copy of Secret letter No A/25761/AG/PS3(b)/146-S/2/D(Pay/Services) dated 2.3.68 from ~~XXX~~ Govt of India Min of Def, New Delhi.

Sub : Field Service Concessions to Army Personnel And Defence Civilians in Operational Areas

I am directed to refer to this Min letter No A/02584/AG/PS3(a)/97-S/D(Pay/Services) dt the 25th January, 1964 as extended and Army Instruction 7/S/48 as amended from time to time and to say that the President is pleased to sanction the following modification with effect from the dates shown :-

(a) The rates of special compensatory allowances will be revised as under with effect from the 1st Mar, 1968 :-

<u>Rank</u>	<u>Rate</u>
Hony Commissioned officers	30.00
JCos	25.00
Hav	18.00
Nk	15.00
OR	13.00
NCS (E)	10.00

(b) Field Service Concessions will cease to be admissible to officers & personnel (including civilians paid ~~xx~~ from Defence Services Estimates) serving in Municipal & Cantonment areas of :-

(i) SRINAGAR, JAMMU, UDHAMPUR and Darjeeling with effect from the 1st March 1968.

(ii) Siliguri & Bagdogra with effect from 1st March 1968.

(c) Consequent upon the withdrawal of field service concessions, the following concessions would become admissible at the stations mentioned in (b) above with effect from the dates shown therein to Army officers and personnel to whom the orders referred to in para 1 above originally applied.

(i) Concessions listed in Appx 'A' to this letter to service officers and personnel and those in Appendix 'B' to civilians paid from Defence Services Estimates.

(ii) Special ad-hoc allowance of Rs. 70/-pm to married service officers forced to live singly due to non-availability of married accommodation for 2 years, the position to be reviewed before the expiry of that period.

(iii) The concessions listed in Appx 'A' and the special ad-hoc allowance referred to at (ii) above will be withdrawn when married accommodation is available to the extent of 50%.

2. Field Service Concessions for all the other areas would be reviewed every two years.

3. This letter issues with concurrence of the Min of Fin (Defence) vide their U.O. No 279-S/PA of 1968.

/ COPY /

~~SECRET~~

Appendix 'B' to Ministry of
Defence letter No A/25761/AG/
PS3(b)/146-S/2/D(Pay/Services)

Dated the 2nd March 1968

Concessions Admissible to Civilians Paid From Defence Services Estimates Including civilians Employed in lieu of Combatants And NCs(E) (BOTH POSTED) AND LOCALLY RECRUITED).

- (a) Free remittance of family allotments.
- (b) 2 postage free forces letters per individual per week
- (c) Remittance within INDIAN limits of money orders and Indian postal orders free of commission upto the maximum value of Rs. 30/- per month per individual.
- (d) Retention of family accommodation allotted by Govt at the old duty station on payment of normal rent. If the accommodation retained is required to be allotted to another entitled personnel for exigencies of service, the families may be shifted to alternative accommodation whether appropriate or inferiors to the status of the individual concerned.

Note :- 1. Dearness allowanges will continue to be admissible in full.

Note:- 2. The concession in (d) above is applicable only in respect of accomodation held by the Ministry of Defence. Separate orders will follow in respect of accommodation belong to the Ministry of works housing and supply.

Addl. Central Govt
Standing Counsel

907

June 21/1987

Excellente storia della politica. I sarà bene di rivedere
il capitolo delle idee democratiche di Lovelace e di veder
come altri politologi le vedono. E poi le idee di
Bentham e di suo figlio John Bentham. E infine le
idee di John Stuart Mill.

1. **RECOMMENDATION OF THE IAEA** 4TH REGION
1.1. **THE IAEA RECOMMENDATION** 4TH REGION
1.1.1. **THE IAEA RECOMMENDATION** 4TH REGION

1. A copy of Govt of India, Ministry of Defence Letter No 37260/1
AC/PD/3(a)/90/2 (Army/Services) dt 13 Jan 1945 received vide 19/5/45
Encl letter No 1329/A3/WD/1945 dt 19/5/45. Is fwd herewith for info

3.8 Concessions - Household Income

Copy of Govt of India, Min of Defence letter No 37269/AG/PSI 3(a)s
/90/Upay/services) dt 13 Jan 94.

3. <u>Castles</u>	4. <u>Private</u>	5. <u>Commercial</u>	6. <u>Industrial</u>
908	909	908	909
908	909	908	909
908	909	908	909
908	909	908	909

I am directed to say that the 4th Central Pay Commission in para 28.98 of their report, had recommended that the existing classification of areas for the grant of Field service concessions and the concessions admissible upto E.E. areas to Armed Forces, ~~not~~ should be ~~granted~~ ~~given~~ by the President. The strict, ~~not~~ service classification has ~~been~~ been reviewed. I am directed to convey the sanction of the President to implementation of the following decisions, taken in this regard, in accordance with the recommendations of the Commission.

2.2 Pre-requisites for classifying an area as Field Area and Modified Field Area will be as follows:

1. The area will be situated in a terrain which is suitable for deployment near the borders for operational requirements and where imminent hostilities and associated risks to life exists. Troops in such areas will be located for reasons

part and see it again

of operation considerations alone and are not living in
captorments.

Modified Field Area: Modified field area is an area where troops are deployed in support of combat echelons/troops in an operational support role. Degree of operation readiness is slightly lower than in field Area though sustained surveillance continues.

2.3 The details of newly defined field areas and modified field areas are contained in Appendices A&B respectively.

2.4 Alteration if any, in the field/modified field area s will be notified by the Government of India from time to time.

2.5 Areas classified as 'field areas' and 'modified field areas' will be reviewed every three years. The review process will be commenced one year in advance of the completion of three years.

3.3 Concessions - Monetary Allowance: Personnel serving in Field Areas and Modified Field Areas will be eligible to the grant of Compensatory Field Area Allowance and Compensatory Modified Field Area Allowance respectively.

3.2 The rates of the allowances are given below :-

Rank	Rate of Compensatory Field Area Allowance	Rate of Compensatory Modified Field Area Allowance
1. Lt Col & above	8975	8975
2(a) Lt Col (TS) & Major	895	350
3. Captain	820	325
4. 2 Lt/Lt	780	300
5. JCOs including Wny. commissioned officers.	650	225
6. Sen/JMK including Wny. while not on duty	375	150

3.3 The conditions governing the grants of compensation in the case of officers will be as follows:-

(i) Area allowance and modified field area allowance in the case of officers will be as follows:-

(a) Area allowance will be paid to officers serving in the field area or modified field area on being posted to a unit/formation in the field area subject to the following exceptions:-

(b) Modified field area allowance will be paid to officers serving in the field area or modified field area in any one or more of the following cases:-

(i) for a maximum period of 15 days

(a) for which placed, on the sick list provided that immediately on the expiry of the period, on the sick list, he returns to the area at which the allowance is admissible;

(b) within a cause leave due in account who will

(c) While on transit from one field area/modified aids at one field area to another a field hospital "will not be held responsible for any damage and expenses and will limit its medical bill for a maximum period of 3 months, while on temporary duty, subject to the fulfillment of the following conditions:-

(a) The officer continues to be borne on the strength of the Unit/Formation in the field area/Modified fd area.

(b) The officer in the ordinary course returns to temporary duty to field area/Modified field area (necessarily sooner than the one from which he went) on termination of the temporary duty.

NOTE . Compensatory field area allowance/compensatory modified field area allowance will not be paid to officers holding posts elsewhere who proceed on temporary duty to a field area/modified field area bases . (b)

370001 18/03/1997 10:00 AM
proviso: "compensatory" field area allowance/compensatory
field area allowance will not be admissible in
addition to expatriation allowance, foreign
allowance, compensatory/daily allowance of for
serving abroad

4.1 Admissibility for the drawal of compensatory field allowance and modified field area allowance in the case of NERCO/CR including NC(E) will be the same as given in para 5 of Annexure A to this Min. letter No. A/225/4/AG/PS3(a)/97-S/D (Pay/Service) dated 25-1-64, as amended.

018 4.1 The conditions of these rates of allowances will be admissible to :-

021 (a) Personnel serving in Detachments, Wing and Staff in areas mentioned in appendices A&B.

10. Personnel of Defence security corps employed with
units whose personnel are eligible for the grant of these
concessions.

4.2. Lists of formations/units which are in field area or
modifying field area and are liable to field service concession
will be supplied by the Corps Commander to HQ concerned
quarterly i.e. for the quarters ending May, August, November and
February every year by the 10th of the month subsequent to the
close of the quarter.

admissible in full grid areas as per Section 3(a) of the Pay/

8. Concessions on Attachment:-

(a) Individuals/Attachments from Formations/Units not covered by these orders but who are attached for operational purposes to Formations or Units drawing the Field Service Concessions will, if the attachment is for less than two weeks, be entitled to the concessions at present admissible under Para 6 of Annexure A to this Ministry's letter No. 1/02584/AG/PS. 3(a)/97-S/D(Pay/Services), dated 25-1-97, as amended, w.e.f. 01-03-1998.

(b) If the attachment is for two weeks or more, the allowance i.e. Compensatory Field Area Allowance/Compensatory Modified Field Area Allowance under these orders as ~~as~~ also the concessions ~~as~~ applicable as per orders referred to in Para 8(a) above be admissible.

9.1. Date of Effect. Those orders will come into force with effect the 1st April 1993.

9.2. Consequent upon the coming into force of the revised orders, the following monetary allowance will stand withdrawn from 1.4.1993 except in cases referred to in para 11.2 below:-

I seek points (a) a special adhoc allowance of Rs 70/- per admissible for
Supts and officers. (b) Separation Allowance of Rs 150/- per admissible for
Supts and officers.

(c) Special Compensatory (Fifth) Allowance ranging from Rs 53/- to 23/- per admissible for Jobs/cars including NC(E).

110: Official Compensation (Remote Area Allowance). This allowance which is at present admissible in modified Field Areas and Peace Areas on the civilian pattern will also stand withdrawn by w.e.f. 1st Feb 94.

11.1. Adjustments. The allowances mentioned in Para 9.2 above drawn by the individuals concerned after the 1st April, 1993 will be adjusted against the compensatory field areas allowance and compensatory allowances referred to in Para 11.1 above under subpara (a) of para 11.1.1. The field areas under
their jurisdiction will be re-assigned to the concerned individuals on individual basis, however, if any individual has become disgruntled to the compensation authority or if he has become disgruntled to
of area, no recovery will be made of the monetary allowance already availed of by an individual under the existing orders upto the date of issue of this letter. Existing orders upto the
end no orders will be issued to the non-boroughs which after the
end of the existing orders by the concerned authority to establish
concessions will stand modified upto the date of the new orders.
non-boroughs concerned will have the non-boroughs concerned above.
and will have the concessions to be admitted to the defence authority
concerned that newly defined field areas will be used for the following
and consideration of records as you will be informed by the concerned
14. Suitable administrative instructions for implementation
of these orders will be issued by the Army HQ. In consultation
with concerned authority concerned to issue the same to the concerned
and non-boroughs concerned to solve the issue to the concerned
with the concerned authority concerned to issue the concerned
and the concerned authority concerned to issue the concerned
12.1.1994.

Conclusions on the effects of

1

Appendix 'P' to O.C.R. of India,
B.M.I.O.G.T.U.C. Petter (W) 37269/AG/PS
3(a)/90/D (Pay/Services) dated
13 Jan 1990 to 1990 f.e
S.C. & S.I.C. Petal 275) 1000/-

(a) Rajasthan and Punjab. ^{from west of line spinning Jessal} ~~of Sialkot, Jalandhar, Torkiota, Batala, Mahajan, Bages, Suratgarh~~
~~Lalgash Jatto, Abohar, Govindgarh, Fazilka, Jandiala Guru,~~
~~Noga, Bholewal, Bzag, Bir Sarpanchwal, Kussariniwala, Dera Baba~~
~~Wanki, Nishan Bulje upto the International border all~~
inclusive.

(c) ~~Specified Countermeasures (SAC) in the following~~

• 20 •

Western Command

CHURCHES IN PEGU

Himachal Pradesh - all areas east of line joining Umasila IV 3951 Udaipur IV 3563 - Banigarh - 65-2300-715 Parbati river pass TAN 2459-5 Tarai : TAN 2335 - Barsula - Patti TAN 6801 all inclusive. and all areas

~~Joint General Central Command~~ advised. To 1000 Hrs (11) 0800 hrs 22nd Jan 1945. The following points are

Uttar Pradesh - All area North and NE of line joining Barauni-Parsa-Gangani TG 1362-Covind Chat TC 9937-Tapovan TH 1022-Muni-Bijli P992-Relagadi TG 2466, all inclusive.

(b). Valley Sector. All areas West of line joining Point 1556 in NR 5470-Culmarg MT 3105-Maushard NY 3105-Ringapat MT 2133 - Mundwara NR 2043-Ladugyal MT 2339-Point in NG 4564-North of line joining point 2423-Emakutu MT 5453-Reden 239 2239 - Sojila fall inclusive, all inclusive

(c) Jammu - Rajouri Sector. All areas west of line joining tip of Chicken Neck RD 7070-Canal Junction RD 6364- Mawa Brahmane RD 6183-Chauki RD 8890- Road Junction RD- 6499 1/4 Brimgala RD 3054- Point 355 & in NR 5470 all inclusive.

Officer - payment entit to RESTRICTED other arms (2).
Officer Litter, Water, etc. at a time. From 15-01-1997
payment entit other Litter was REMOVED from Appendix 1C of the Govt of India.
Evidence file of Dated No 37269/AG/PS
3(a)/90/D(Pay/Services) dt 13 Jan
94. (Refers to para 5.1)

卷之三

LIST OF HIGH ALTITUDE 'UNCONGENIAL CLIMATE' AREA

1987-01-20 3:45:03 n clementina
1987-01-20 3:45:03 n clementina

area along the following line and beyond

Case fire line nullah crossing NN 2180 SOUTH along nullah to N.W. Junc. NN 1969 SOUTH along nullah to NICHINLI BAR NN 2048-SOUTH EAST along nullah to CONNARS NN 3443 ZOJILA NN 5141 SOUTH EAST along KASHMIR/IRANIAN boundary passing through heights 17573 (E: 73) 19590 (E:72) 19830 (NN 91) 17672 (NN 80) FARIDABAD (No 10) SOUTH EAST along boundary to point 21573 (E: 2466) again along boundary to (CR:NT 22) 2758 EAST AND NORTH EAST along boundary to CR NT 4269 SOUTH EAST along boundary to HAGSHULA (NT 5662) SOUTH in CR 4269 EAST along boundary to HAGSHULA (NT 6850) SOUTH and EAST ON nullah along boundary to SUGILO JCT (NT 9220) KIRALIAN GUREZ -CR 50 NN 141 REGIONS KING PASHA, KING BALKI, REGIONS TITHAL AND MULGANI, PASHA REGIONS AND DODA.

2. HIMACHAL PRADESH - Write along the following line and beyond it:-

TO KAMIA (SH 42) and straight line to HANI KURAM (SH 6486) along KAMATI R to PIR PLATEAU pass (TH 1560) then in straight line to MUSKU B. (TH 2386) - SOUTH EAST TO CHIKU (919900) along River to CHIKU (9408859) in straight line to BARSU Pass (SH 944875).

3. UPPER PIU DASH - "rea along the following line and beyond :-"

BARSKY Pass (944875) point 20370 (949859) KARRSIL (973852) KEDURINATH (TG 5555) BADONG, TH (TG 9053) PINDUKSHWAR (TH 0739) (excluding town limits) to JAMRAGHAR (TH 3539) FALANGA (TH 5028) KIL M (TH 7423) SELA (TG 2593) CHIYALING (TG 4994) and areas above 9000 ft in the designated field / rea in Appendix 'A'.

4. PIAU - Area along the following line and beyond :- Point 14500 (TG 4881) to SENG DING (TG 2888) - NATAU (TG 6777) JARKI (TH 1379) - LAPUNG (TH 2289) KUANFHUA (TG 2803) NYAPIN (TG 7525) to 8th mile - stone (One ZERO = NYAPIN Road) 9th mile stone (On DIPOKJO-LIMEKING Road) HOYCHI (TH 9379) 2nd mile stone north of YARE (MP 9575) DOSING (TH 3592) DUMCHI (TG 6208) NHINKOI, IN (TG 8811) KRONLI (TG 2407) CHAKORON (TG 4592) LABON (TG 7579) MAYULLANG (TG 0199) CHUANAH (TG 9943) - KNDHU (NM 0125) Point 3490 (TG 1403) - VIJAYNAGA R (TG 4866).

5. PIKHI - North and North East of the line running from point 11789 (TH 96) - point 10140 (LT 17) point 10405 (LT 38) point 9610 (LT 18) - Kala Junction - (LT 5373), PADAMJETON (LT 6751) point (LT 64).

RESTRICTED

2021-2022
Canadian Forces

Ne. 20014/4/86-E.IV
 Gz Govt of India,
 Ministry of Finance
 Deptt of Expenditure

26
 New Delhi the 23rd Sept'86

OFFICER MEMORANDUM

Subject : Grant of Special Comp (Remote Locality) Allowance of Central Govt employees posted in Arunachal Pradesh.

The undersigned is directed to say that consequent upon decisions taken by the Government of the recommendations of the Fourth Pay Commission in regard to grant of Special Comp (Remote Locality) Allowance to Central Govt Employees posted in Arunachal Pradesh vide Resolution No. 14(I)/IC/86-dated the 13 Sep 86. Sanction of the president is hereby conveyed, in supersession of all the existing orders on the Subject to the grant of special Comp (Remote Locality) allowance to Central Govt Employees posted in Arunachal Pradesh at the following revised rates :-

Srl No	Area	Rates of Special Comp Allowance per month (Rs)				
		Basic Pay below Rs. 950/-	Basic pay of Rs. 950/- above but below 1500/-	Basic pay of Rs. 1500/- above but 1500/-	Basic pay of Rs. 3000/- above 2000/-	Basic pay of Rs. 3000/- and above

1. Difficult area of Arunachal Pradesh 150/- 250/- 350/- 500/- 660/-

2. Through out Arunachal Pradesh except difficult areas. - - - - -

2. These areas take effect from 1.10.86 for the period from 1.1.86 to 20.9.86, the above allowances will be drawn at the existing rates on the normal pay in the pre-revised scale.

3. Pay means pay in the revised scales of pay introduced under the CCS (RP) Rules 1986. In the case of those who retained the existing scale of pay. It will include besides pay in the pre-revised scale of pay appropriate dearness allowance, additional dearness allowance, dearness pay ad-hoc DA and interim relief thereon at the rate in force on 31.12.85. Where the application of revised rates is a loss to an employee, who has been continuously drawing the allowance from a date prior to 1.10.86. The amount drawn by him immediately prior to that date will be protected by treating the difference between the allowance so drawn and that admissible at the revision rates as ~~personal~~ to him. The protection will ~~continue~~ continue till the employee remains posted in the said region and becomes eligible to higher amount either on promotion or otherwise.

Contd.. .2/-

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Note : pay means pay as pay as defined under FR. (k) 9(21)(a)(i).

4. The Central Govt employees in respect of Special Compensatory allowance & under there order will not be entitled to composite Hill compensatory allowance in addition, However where the Hill Compensatory Allowance of any other compensatory allowance admissible is more beneficial the same may be allowed in lieu of the Speical Compensatory allowance.

5. The Special Compensatoru allowance will be ~~as~~ regulated during leave joining & time and suspension in the same manner as City Compensatory allowance under this Ministry's Office Memorandum No. 2.((87)-E-II (B)/64 dated the 27 th November 1965 as amended from time to time.

6. These arears will apply to civilians employees of the Central Govt belonging to Group B, C and D only. These orders will also apply to the B,C and D civilians employees paid from the Defence Service Estimates. In regard to Armed Forces personnel and Railway Employees the sparate orders will be issued by the Ministry of Defence and Deptt of Railways respectively.

7. In their application to the staff of India Audit and Account Deptt, these ordeess issue in consultation with Controller & Auditor General of India.

8. Hindi version of the order is attached.

Sd/-x-x-x-x-x-x
(R Verma)
Joint Secy to the Govt of India

E T C

Sd/-x-x-x-x
(PT Peethamner)
Lt
For Garrison Engineer

2011-03-20
Secty to the Govt of India

S. O. 17

No. 20014/2/85-IV
 GOVERNMENT OF INDIA
 MINISTRY OF FINANCE
 DIRECTOR OF FINANCIAL POLICY

NEW DELHI, the 14th
 DECEMBER 1983

ORIGINALLY DRAFTED

Subject :- ~~REVIEW OF ALLOWANCES TO CIVILIAN EMPLOYEES OF THE
 NORTH EASTERN REGION OF THE UNION
 AND THE DEPUTATION ALLOWANCE~~

The need for attracting and retaining the services of competent Officers for service in the North Eastern region comprising the States of Assam, Arunachal, Nagaland, Manipur, Meghalaya and Tripura and the Union Territories of Arunachal Pradesh and Mizoram has been engaging the attention of the Government for some time. The Government had appointed a committee under the chairmanship of Secretary, Department of Personnel & Administrative Reforms, to review the existing allowances and facilities admissible to the various categories of civilian Central Government employees serving the this region & to suggest suitable improvements. The recommendation of the Committee have been carefully considered by the Government and the President is now pleased to decide as follows:-

(i) Length of posting/deputation:

There will be a fixed tenure of posting of 3 years at a time for officers with service of 10 years or less and 2 years at a time for officers with more than 10 years of service. Periods of leave, training, etc. in excess of 15 day per year will be excluded counting the tenure period of 2/3 years. Officers, on completion of the fixed tenure of service mentioned above, may be considered for posting to a station of their choice as far as possible. Meritorious performance of duties for the prescribed tenure in the North East shall be given due recognition in the case of eligible officers in the matter of:-

The period of deputation of the Central Government employees to the states/Union territories of the North Eastern region will generally be for 3 years which can be extended in exceptional cases in exigencies of public service as well as when the employee concerned is prepared to stay longer. The admissible deputation allowance will also continue to be paid during the period of deputation so extended.

(ii) Length of central deputation/Training abroad
REVIEW OF ALLOWANCES TO CIVILIAN EMPLOYEES OF THE UNION

- (a) Promotion in cadre posts;
- (b) deputation to central tenure posts; and
- (c) course of training abroad.

The general requirement of at least three years service in a cadre post before to central tenure deputations may also be relaxed to two years in deserving cases of meritorious service in the North East.

Contd.....2

(44)

Special duty allowance will be given in the case of all employees who are posted in the North Eastern Region to the extent of 25 per cent of basic pay subject to a ceiling of Rs. 400/- per month on posting the any station in the North Eastern Region. Such of those employees who are except from payment of allowances for will, however, not be eligible for this special (duty) allowance. Special (duty) Allowance will be in addition to any special pay and/or Reputation (duty) Allowance already being drawn subject to the condition that the total of such special (duty) allowances plus special pay/reputation (duty) Allowance will not exceed Rs. 400/- p.m. Special Allowance like Special compensatory allowance will be drawn separately.

(iii) Special (duty) Allowance :

Central Government civilian employees who have all India tax-free liability will be granted a special (duty) Allowance at the rate of 25 per cent of basic pay subject to a ceiling of Rs. 400/- per month on posting the any station in the North Eastern Region. Such of those employees who are except from payment of allowances for will, however, not be eligible for this special (duty) allowance. Special (duty) Allowance will be in addition to any special pay and/or Reputation (duty) Allowance already being drawn subject to the condition that the total of such special (duty) allowances plus special pay/reputation (duty) Allowance will not exceed Rs. 400/- p.m. Special Allowance like Special compensatory allowance will be drawn separately.

(iv) Special compensatory Allowance:-

1. Assam and Nagaland

The rate of the allowance will be 5% of basic pay subject to a maximum of Rs. 50/- p.m. admissible to all employees without any pay limit. The above allowance will be admissible with effect from 1-7-1982 in the case of Assam.

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2. Manipur

The rate of allowance will be as follows for the whole of Manipur :-

Pay upto Rs. 260/-	Rs. 40/- p.m.
Pay above Rs. 260/-	15% of basic pay subject to maximum of Rs. 150/- p.m.

3. Arunachal

The rates of the allowance will be as follows :-

(a) Difficult areas - 25% of pay subject to minimum of Rs. 50/- and maximum of Rs. 150/- p.m.

(b) Others

Pay upto Rs. 260/-	Rs. 40/- p.m.
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Pay above Rs. 260/-	15% of basic pay subject to a maximum of Rs. 150/- p.m.
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There will be no change in the existing rate of Special duty Allowance admissible in Arunachal Pradesh, Nagaland and also in the existing rate of disturbance allowance admissible in the State of Assam.

2d/- XXX XX XX XX
Under Scored by to the Govt of India.

2d/-

D. S. Rayudu

(D. V. S. Rayudu)

AE B/R

AGE (T)

For Garrison Engineer